

(6)

Central Administrative Tribunal
Principal Bench

O.A. No. 1663 of 2001

New Delhi, dated this the 7th December, 2001

Hon'ble Mr. Govindan S. Tampi, Member (A)

S/Shri

1. Naresh Kumar,
S/o Shri Chander Singh
R/o VIII. & P.O. Katewara,
Delhi.
2. S. Ganeshan,
S/o Shri K. Sengodan,
R/o 79-N, Sector 4,
Pushp Vihar, New Delhi-110017.
3. Suresh Chand
4. Anil Kumar Chamoli
5. Ram Murthy
6. BVarsati Lal
7. Chhattar Singh
8. Vikram Singh
9. Jokhan Ram
10. Mohan Lal
11. Shri Munshi Lal .. Applicants

(By Advocate: Shri Pankar Kumar proxy
counsel for Shri M.K. Gupta)

Versus

1. Union of India through
the Secretary (R),
Cabinet Secretariat,
7, Bikaner House (Annexe),
Shahjahan Road,
New Delhi-110003.
2. Special Secretary I,
Cabinet Secretariat,
7, Bikaner House (Annexe),
Shahjahan Road,
New Delhi-110003. .. Respondents

(By Advocate: Shri Madhav Panikar)

ORDER (Oral)

Mr. Govindan S. Tampi, M (A)

In this case the relief sought for is for



2

grant of temporary status to the applicants, who are casual labourers, in terms of O.M. dated 10.9.1993.

2. Applicants state that their case is fully covered by the decision of the Tribunal, Hon'ble High Court and the Hon'ble Supreme Court.

3. Respondents while contesting the O.A. point out that applicants have not made any applications for regularisation and have approached the Tribunal directly without exhausting the remedies available to them.

4. I have considered the matter carefully.

5. I find that all the applicants barring applicant No. 10 Mohan Lal have completed the requisite number of days of service for grant of temporary status. The Tribunal has held in a catena of orders that the O.M. dated 10.9.1993 is an ongoing scheme which has been endorsed by Hon'ble High Court and the Hon'ble Supreme Courts.

6. The O.A. succeeds and is allowed. Respondents are directed to take steps to regularise the applicants except for the applicant No.10 Mohan Lal who has not completed the requisite number of days for grant of temporary status. These

(P)

3

directions should be complied with within three months from the date of receipt of a copy of this order. No costs.

/GK/

(Govindan S. Tampi)
Member (A)